

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 385/92 199

DATE OF DECISION 17-2-1993

A Rajendran Pillay Applicant (s)

Mr M R Rajendran Nair Advocate for the Applicant (s)

The Telecom District Manager,  
Kollam and others. Respondent (s)

Mr George Joseph, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. N Dharmadan, Judicial Member  
and

The Hon'ble Mr. R Rangarajan, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

## JUDGEMENT

Shri N Dharmadan, J.M

The applicant is a casual labourer who commenced his service on 6.3.84 and continued till 5.6.84 for 91 days intermittently under Respondent-1. He is aggrieved by the refusal of the respondents to re-engage him taking into consideration his prior service. He has also challenged the order dated 24.2.92 at Annexure-I by which his representations dated 13.1.92 and 12.2.92 have been rejected.

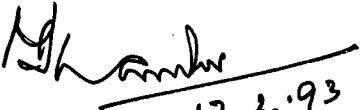
2 At the time when the case was admitted on 11.3.92, the Bench of this Tribunal passed the following interim direction.

" As regards interim relief prayed for, in confirmity with our directions in similar cases, in this case also we direct the respondents to consider the applicant for casual engagement if any person who is a fresh hand or having not been sponsored by the Employment Exchange has been engaged with lesser length of casual service than the applicant."

3 When the case was taken up for final hearing, counsel appearing on behalf of the parties agreed that the interim order passed in this case, as quoted above, can be treated and maintained as the final order and the application can be closed. We accept this request of the parties. Accordingly, we direct the respondents to treat and maintain the interim order as the final order passed in this case.

4 The application is disposed of as above. There will be no order as to costs.

  
(R. Rangarajan)  
Administrative Member

  
(N. Dharmadan) 17.2.93  
Judicial Member

17-2-1993